

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.103
IA-2689/2021, IA-2687/2021, IA-2732/2021, IA-2734/2021 in
IB- 623/ (ND)/2018

IN THE MATTER OF:
JM Kapoor & Company
Vs.
Novex Pvt. Limited

...OPERATIONAL CREDITOR
...RESPONDENT

SECTION
U/s 9 IBC code 2016

Order delivered on 05.8.2021

CORAM:
SHRI P.S.N. PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:
For the Applicant : Mr. Vinod Kumar Chaurasia, Counsel for Liquidator
For the Respondent :

ORDER

IA-2689/2021 :

Heard the submissions made by the Liquidator. This is the 9th Progress report as per the Regulation 15 of IBBI (Liquidation Process) Regulations, 2016 for the period 01.4.2021 to 04.6.2021 as per the Order of the Adjudicating Authority dated 06.5.2021.

The same is taken on record with just exceptions.

IA-2687/2021

This is the 10th Progress report as per the Regulation 15 of IBBI (Liquidation Process) Regulations, 2016 for the period ending 16.6.2021.

The same is taken on record with just exceptions.

Contd-

IA-2732/2021


This is the final report of the filed under Regulation 45 – Insolvency & Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

The same is taken on record with just exceptions.

IA-2734/2021:

This is an Application filed under Section 54 of the IBC, the dissolution of the Corporate Debtor read with Regulation 44 & 45 of the IBBI (Liquidation Process) Regulations, 2016 along with the supporting affidavit.

Heard the detailed submissions made by the Counsel for the Liquidator, perused the Paper Book filed, the final dissolution Order is **reserved**.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)

Surjit (Court-III)

05.8.2021

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